

**ORDINANCES PROMULGATED BY THE  
PRESIDENT**

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRIMATI VIOLET ALVA) : Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each of the following Ordinances:—

- (i) The Life Insurance Corporation (Amendment) Ordinance, 1957 (No. 3 of 1957).
- (ii) The Industrial Disputes (Amendment) Ordinance, 1957 (No. 4 of 1957).

**MOTION FOR PAPERS**

**BETTIAH CAMP DESERTERS**

SHRI BHUPESH GUPTA (West Bengal): Sir, I have given notice for the discussion of a matter of public importance, namely, the recent state-

ment of the Minister for Rehabilitation which has resulted in the refusal of food and shelter to the displaced persons who have returned from the Bettiah Camp on account of intolerable conditions and police repression launched against them. I would request you and through you the Government to make it possible so that we can take up discussion on so vital a subject. I would like to have it taken up even before we take up the Presidential Address.

MR. CHAIRMAN: (*Turning towards the leader of the House*) It will be sent to you in due course, you will consider it and let us have your answer.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at two minutes past twelve of the clock till eleven of the clock on Tuesday, the 14th May 1957.